P-24039/118/2024-IPR -International Policy Section

Government of India Ministry of Commerce & Industry Department for Promotion of Industry and Internal Trade IPR - International Policy Section

> Vanijya Bhawan, New Delhi. Dated: 11th October, 2024

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of the following officers for participating in the Thirty-first Session of Meeting of International Authorities under the Patent Cooperation Treaty (PCT) scheduled from October 15 to 17, 2024 in Beijing, China (excluding travel time and enforced half, if any):

- i. Mr. N. Ramchander, Joint Controller of Patents and Designs
- ii. Mr. Rohit Rathore, Deputy Controller of Patents and Designs
- iii. Mr. Seetha Raman A., Assistant Controller of Patents and Designs

2. The tour of the officers will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

As per entitled class
As per actuals
As admissible
As per entitlement
As per norms
To be provided by Embassy of India,
Beijing, China
As per entitlement as per Para 5 of M/o
Finance's O.M. dated 26.03.2018
As per norms
On actual basis
As per entitlement

3. The officers will be entitled to the following expenditure during deputation:

4. During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.

5. The other entitlements of the officers including medical facilities will be as laid

down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

6. All admissible expenditure in respect of the officers towards Air Travel/Hotel Accommodation/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the FTE Head- 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2024-25.

7. The officers will furnish a report on their visit after return from abroad.

8. This sanction will be treated as an authority for the payment.

9. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 23 dated 08/10/2024 of File. No. P-24039/118/2024-IPR -International Policy Section(E-201887).

(**Sanjay Kumar**) Under Secretary

To:

The Pay & Accounts Officer (PAO),

DPIIT, Udyog Bhawan.

Copy to:

- 1. Shri Saurabh, First Secretary (HOC & Projects), Embassy of India, Beijing
- 2. Mr. Gaurav Kumar Thakur, Counsellor, PMI, Geneva
- 3. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
- 4. The Joint Secretary (East Asia), MEA, Jawaharlal Nehru Bhawan, New Delhi.
- 5. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- 6. Mr. N. Ramchander, Joint Controller of Patents and Designs
- 7. Mr. Rohit Rathore, Deputy Controller of Patents and Designs
- 8. Mr. Seetha Raman A., Assistant Controller of Patents and Designs
- 9. Mr. Anoop K. Joy, Joint Controller of Patents & Design(International Affairs), O/o CGPDTM
- 10. PA to CGPDTM, O/o CGPDTM
- 11. PSO to SIPP/ PPS to JS(HP)/PA to Dir.(KT)
- 12. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- 13. IPR-Establishment, Vanijya Bhawan, New Delhi.